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**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. No. 185 /2015

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (T) Shri S.Vijayaraghavan

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 03rd January, 2017, 10.30 A.M

Name of the Company		Prashant Jalan & Ors. -Versus- Maa Jaemangla Dairy Clusters Ltd. & Ors	
Under Section		397/398	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1 Mr R.R PRASAD, Advocate

Respondents *Reformed*
03/01/2017

2 Mr SURENDRAKUMAR, Advocate. Respondents

3 Mr NEELANJAN CHATTERJE - Respondents
Advocate.

Surendrakum
3.1.17
Purce
03.1.17

1. TISHAN CHOWDHURY, Advocate

2 PATITA PABAN BISHWAK, Advocate

3. KULDIP MAHAJAN, Advocate

} *fellows*

Phy
3/1/2017

ORDER

Ld. Counsels for the Petitioners and the Respondents are present.

This case was dismissed for default of the party and after that it was restored by order dated 08/12/2016.

Parties are to maintain status quo regarding shareholdings, Board of Directors and immoveable properties as on date till next date of hearing.

List the matter on 24/01/2017 for further orders.



(S. Vijayaraghavan)
Member (T)



(Vijai P ratap Singh)
Member (J)